

OA-2218/97

Bansi Dhar
VS.

(2)

Commissioner of Police & Ors.

-x-

23-9-1997

Present - Shri S. N. Bhardwaj, Counsel for
applicant.

Bench - Hon'ble Chairman.

Hon'ble Shri N. Sahu, AM.

Heard. Counsel for orders on
admission.

By order

M. C. -
Court Officer (C.I.)

Later on:

The applicant has challenged the initiation of inquiry proceedings and the order of suspension passed against him. The learned counsel submitted that the applicant is about to retire within a period of 10-12 days and, therefore, he could not be put under suspension. It was next stated that in Clause 3 of paragraph 5 of the application, the criminal case is filed or is going to be filed in respect of the same incident, the inquiry could not be initiated. We find no substance in any of the aforesaid contentions of the learned counsel for the applicant. Suspension order can be passed at any time before the date of retirement of a Government servant. Similarly there is no bar to initiate or continue with the departmental inquiry during contemplation or pendency of criminal case against the Government servant. Accordingly this application

is hereby summarily dismissed.

(3)

For
(K.M.AGARWAL)
CHAIRMAN
23.9.1997.

transcribed

(N.SAHU)
MEMBER (A)
23.9.1997.